Written Answers

- (a) the number of lives lost in Naxalites/extremists violence during 1998 in comparison to 1996 and 1997, State-wise;
- (b) the break-up of casualities indicating the number of militants, civilians and security personnel, State-wise: and
- (c) the steps taken by the Union Government and concerned State Governments to curb this menace?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) A statement indicating the desired information is attached.

- (c) The Union Home Minister convened a meeting of the Chief Ministers of Andhra Pradesh, Madhya Pradesh, Maharashtra and Orissa on 15.6.1998 at Hyderabad to review the action being taken by these States to curb the activities of left wing extremists. In this meeting, the following decisions were taken:
- (i) The existing laws such as the National Security Act will continue to be invoked by the concerned State Governments. Simultaneously, the State

Governments could examine enactment of a separate law to deal with the left wing extremist problem.

- (ii) A comprehensive Plan of Action encompassing developmental activities as well as stepped up security measures will have to be prepared by the States.
- (iii) A Coordination Centre will be set up at Hyderabad for reviewing the progress of the Aciton Plan and to coordinate the efforts of the State Governments. Union Home Secretary will be the Chairman of the Committee with Chief Secretaries and Directors General of Police of the four States as Members.

Ministry of Home Affairs has set up the Coordination Centre on 26.6.1998. State Governments have been requested to take immediate action on the decisions taken at the meeting. Action taken by the State Governments is being reviewed from time to time. The Coordination Centre has held its meetings on 19.7.1998 and 12.10.1998 to review the progress made in implementing the above decisions.

Statement

The Loss of Lives in Extremists Violence

	1996 (upto Oct. 31)			1997 (upto Oct. 31)			1998 (upto Oct. 31)		
	Civilian	Police	Extremists	Civilian	Police	Extremists	Civilian	Police	Extremists
Andhra Pradesh	112	28	113	158	46	122	149	33	202
Bihar	251	19	38	271	13	9	148	16	17
Madhya Pradesh	16	1	5	14	-	2	20	26	9
Maharashtra	7	_	1	4	5	1	7	5	1
Orissa	-		_	4	-	_	_	4	13
Others	-	-	-	1	-	_	1	_	_
Total	386	48	157	448	64	134	325	84	242

[Translation]

Cost of Production of Urea

- 390. SHRI ARVIND KAMBLE: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:
- (a) the cost of production of Urea in the cooperative, public and private sector underakings, unitwise
 - (b) the tax levied on the production of Urea;
 - (c) the profit margin on it;

- (d) the extent of profit being earned therefrom; and
- (e) the steps taken to contain the prices of Urea?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL):
(a) The cost of production of urea differs from unit to unit and even from month to month, depending inter alia upon the health and vintage of the plant, the feedstock used, the levels of capacity utilization, specific consumptions, and cost of inputs. The weighted average retention price for urea units as on date is Rs. 6718 per tonne.

- (b) The incidence of local taxes and levies on urea varies from to State of State.
- (c) and (d) Under the Retention Price-cum-Subsidy Scheme (RPS) which is applicable to urea, the Retention Price includes a 12% post tax return on networth at a normative level of capacity utilization. The return is computed after taking into account the prevailing corporate tax rate.
- (e) The sale price of urea which is statutorily fixed and uniform througout the country is presently fixed at Rs. 3660 per tonne, exclusive of local taxes. The above price has not been revised since 21.2.97.

[English]

Insurgent Groups in Assam

- 391. SHRIMATI RANEE NARAH: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether the insurgent groups in Assam are gearing up for major strikes against vital installations and security forces;
 - (b) if so, the details thereof; and
- (c) the steps being taken by the Union Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) There are reports of insurgent groups planning to target certain Government/vital installations including oil installations, Railways, Highways, bridges and security forces.

(c) The Central Government is closely monitoring the situation. The State Government, oil industry and the Railways have been sensitised and directed to be extremely vigilent and tighten security.

Refugees of J & K

392. SHRI MADHUKAR SIRPOTDAR:

SHRI ANANT GANGARAM GEETE:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Union Government have taken note of the demand of J & K refugees to demarcate a safe zone in the valley for their settlement;
- (b) if so, the reaction of the Union Government thereto; and
- (c) the present status of the refugees and their camps in J & K $\ensuremath{?}$

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) The Kashmiri migrants under the aegis of different associations have been raising various demands including the demand to demarcate a safe zone in the Valley for their settlement. The entire matter is being looked into by the State Government who have appointed a Sub-Committee of Ministers to examine the entire issue of rehabilitation of migrant and to make proposals regarding their resettlement.

(c) The majority of the Kashmiri migrants who had to flee their homes in the Valley have been staying in other parts of the country within and outside J & K. The majority of these migrants are living in Jammu and Delhi. Their premanent rehabilitation outside the Valley is not envisaged, as it is expected that they would return to their native places once conditions reasonably conducive for their return are created. Measures to ensure that their difficulties and hardships are mitigated while they are outside the Valley are being implemented and the needy families are provided with a reasonable amount of sustenance and support. In the migrants Camps at Jammu, accommodation and other amenities are being provided free of cost.

[Translation]

Reservation for Handicapped

393. SHRI MANIBHAI RAMJI BHAI CHAUDHARI :

SHRI JANARDAN PRASAD MISRA:

Will the Minister of LABOUR be pleased to state:

- (a) whether reservation for handicapped in the Government departments has been fulfilled;
 - (b) if so, the details thereof, department-wise;
 - (c) if not, the reasons therefor; and
- (d) the time by which the reservation quota for handicapped is likely to be fulfilled, State-wise?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA): (a) to (d) Information is being collected and will be laid on the table of the House.

Co-ordination Programme between Modern and Conventional System of Medicines

394. SHRI PANKAJ CHOUDHRY :

SHRI AMAR PAL SINGH:

DR. ASHOK PATEL: